

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) Insolvency No. 495 of 2019

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd. ...Appellant

Versus

Mohammadiya Education Society ...Respondent

Present:

For Appellant : Mr. Abhijeet Sinha, Mr. Aditya Shukla, Advocates

For Respondent : Ms. Shivya Pachaury, Advocate

With

Company Appeal (AT) Insolvency No. 496 of 2019

IN THE MATTER OF:

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Present:

For Appellant : Mr. Abhijeet Sinha, Mr. Aditya Shukla, Advocates

For Respondent : Ms. Shivya Pachaury, Advocate

ORDER

17.02.2020 At request of Appellant side, stating that the Learned Counsel on record Mr. Karan Malhotra is inconvenienced to appear before this

Court due to his marriage. Acceding to the said request of the Appellant side, the matter is adjourned to **17th March, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

pks/nn